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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 18.12.2012

MA No. 61/2012 (OA No. 151/2011)

Mr. P. N. Jatti, counsel for applicant.

Mr. V. S. Gurjar, counsel for respondents.

MA No. 61/2012

Heard on the Misc. Application filed on behalf of the applicant praying for restoration of the Original Application.

Having considered the submissions made on behalf of the respective parties and the reasons stated in the Misc. Application for seeking restoration of the Original Application, I am fully satisfied with the reasons stated and, thus, the Misc. Application is allowed.

Accordingly, the Original Application is restored to its original number and status and is taken up for hearing today itself.

OA No. 151/2011

Heard learned counsel for the parties.

Original Application is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 151/2011

DATE OF ORDER: 18.12.2012

CORAM

HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Avinash Sharma S/o Shri Ramroop Sharma, aged about 35 years, R/o D-101, Vidyadhar Nagar, Jaipur (Raj.), at present working as Technician-II with the office of Dy. Chief Electrical Engineer (C), Jaipur.

...Applicant
Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Railway, Rail Bhawan, Baroda House, New Delhi.
2. General Manager, North Western Railway, Head Office, Jawahar Circle, Jaipur.
3. Chief Administrative Officer / Construction, North Western Railway, Jawahar Circle, Jaipur.
4. Deputy Chief Electrical Engineer / Construction, Opposite Railway Hospital, North Western Railway, Hasanpura Road, Jaipur.
5. Chetan Mathur, Senior Section Engineer / Construction, C.T.A., North Western Railway, Opposite Railway Hospital, North Western Railway, Hasanpura Road, Jaipur.

...Respondents

Mr. V.S. Gurjar, counsel for respondents.

ORDER (ORAL)

Heard the learned counsel for the parties.

2. Learned counsel for the applicant submitted that the applicant had already filed a representation / appeal dated 03.02.2011 (Annexure A/14) before the respondents against the

Anil Kumar

transfer order, which is still pending consideration of the respondents.

3. Learned counsel for the applicant further submitted that the applicant would be satisfied if the direction is issued to the respondents to decide the representation / appeal dated 03.02.2011 (Annexure A/14) by a speaking and reasoned order. Learned counsel for the respondents has no objection in this regard.

4. Therefore, the respondents are directed to consider and decide the representation / appeal of the applicant dated 03.02.2011 (Annexure A/14) by a speaking and reasoned order within a period of three months from the date of receipt of a copy of this order, if the same has not already been decided by the respondents. If the same has already been decided by the respondents, the decision so taken by the respondents shall be communicated to the applicant. However, if the applicant is aggrieved by the decision taken by the respondents, he is at liberty to redress his grievances before the appropriate forum.

5. With these observations, the present Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER